

### Monitoring of performance of Judges

716. SHRI M.P. ACHUTHAN:

SHRI D. RAJA:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether there is any mechanism in place to monitor the performances of Judges including these of the Apex Court in the country;

(b) if so, the details thereof;

(c) if not, whether Government is actively considering to constitute a Performance Commission to look into the performance of Judges;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) and (b) The Supreme Court of India has informed that constitutional provisions and judgments of the Hon'ble Court in the matter of "Supreme Court Advocates-on-Record Association and Ors. Versus Union of India", reported in (1993) 4 SCC 441 and "Special Reference No. 1 of 1988", reported in (1998) 7 SCC 739, have in-built mechanism to monitor the performance of Hon'ble Judges.

(c) to (e) The Government is not considering to constitute any Performance Commission to look into the performance of Judges as the Judiciary is independent of Executive.

### Steps to reduce pending cases

717. SHRI MOINUL HASSAN: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Fast Track Courts set up to reduce pending cases have yet to address more than 5 lakh cases;

(b) whether Government has released Rs. 5000 crores for various initiatives including setting up of morning/evening/special judicial-metropolitan magistrate/ shift courts in the States to address the problem of large number of pending cases; and

(c) if not, the reasons therefor?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) Yes, Sir.

(b) and (c) The Government has accepted the recommendations of the Thirteenth Finance Commission to provide a grant of Rs. 5000 crore to the States for improving the justice delivery system in the country. The first instalment of Rs. 500 crore has already been released to the States. With the help of these grants, the States can, *inter-alia*, set up morning/evening/ shift/special magistrates' courts, organise more Lok Adalats and strengthen mediation with a view to reduce court pendencies.